

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00782/2016

Dated Wednesday the 6th day of June Two Thousand Eighteen

PRESENT

**HON'BLE MS. BIDISHA BANERJEE, Member(J)
&
HON'BLE MS. B. BHAMATHI, Member (A)**

A.Koteswara Rao,
Sr. Administrative Office,
All India Radio,
21/1, Old CPWD Quarters,
Besant Nagar, Chennai 90.Applicant

By Advocate M/s. Paul & Paul

Vs

- 1.Union of India,
rep by Secretary,
Ministry of Information and Broadcasting,
A wing, Shastri Bhavan,
New Delhi 110001.
- 2.The Director General,
All India Radio, Akasvani Bhavan,
Parliament Street,
New Delhi 110001.
- 3.The Deputy Director General (E),
Doordarshan Kendra,
Chepauk, Chennai 600005.
- 4.Pay & Accounts Officer,
Doordarshan,
Chepauk, Chennai 600005.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 to seek the following reliefs:

“8. a. For quashing of the order Nos. F. No. Misc.1/330/2012-PPC dated 31.12.2015 of the 2nd respondent, together with Order No. F. No. A-26022/02/2012-S-II dated 05.01.2016 of the 2nd respondent and DDK/CHE/27(2)2016-A/AKR dated 02.02.2016 of the 3rd respondent as illegal and void and

b. for a consequential direction to the respondents to restore the pay of the applicant as originally fixed in terms of the 2nd respondent's letter dated 03/04.10.2012.

c. for such further or other relief or reliefs as this Hon'ble Tribunal may deems fit and proper in the circumstances of the case and thus render justice.”

2. When the matter was taken up for hearing, learned counsel for the respondents submitted that the applicant had been granted the relief as sought for in this OA, and thus the OA has become infructuous. Learned counsel for the applicant also reiterated the same.

3. In view of the above, OA is dismissed as infructuous.

(B.Bhamathi)
Member (A)

SKSI

06.06.2018

(Bidisha Banerjee)
Member(J)